



2026:AHC:48567

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7097 of 2026

Dhanraji

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Km. Madhubala, Mithilesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Officer, Tehsil Bhadohi, District Bhadohi to decide the restoration Case No. 6197 of 2024 (Computerized Case No.T202516670516197) (Chhedi Lal vs. Dhanraji) filed under Section 209(Ja) of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Officer, Tehsil Bhadohi, District Bhadohi to decide the aforesaid restoration case ***strictly in accordance with law***

most expeditiously and preferably within a period of three months from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026

P.P.

(Prakash Padia,J.)